

Plan grant of about Rs. 2.29 crores to enable it to release its share (15%) to match the amount of additional equity released by the Central Government.

#### SBI Kerala

582. SHRI T. GOVINDAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Government is considering the request of Government of Kerala for the formation of a separate administrative circle of State Bank of India for the State of Kerala; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) and (b) While the Government of Kerala have made requests for the formation of a separate circle of State Bank of India (SBI) for Kerala, SBI presently, has no such proposal to form a separate circle for Kerala. However, the discretionary power of the Deputy General Managers in-charge of Zonal Offices have been considerably enhanced and some branches have been brought directly under the control of functionaries at the Local Head Office (The branches located in the State of Kerala fall under the administrative control of Chennai Circle). This arrangement would expedite decisions both in credit and in general matters.

#### Submitting of Balance Sheets and Annual Reports

583. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of FINANCE be pleased to state:

(a) whether it is mandatory to all the companies to file their balance sheets and annual reports under the companies Act, 1956 to the Registrar of companies;

(b) if so, the details thereof;

(c) the details of those companies who have not filed their balance sheets and annual reports during each of the last three years;

(d) whether these cases are increasing year by year; and

(e) if so, the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) and (b) Yes, Sir. Under sections 159 and 220 of the Companies Act, 1956, it is mandatory for companies to file their Annual Returns and Balance Sheets each year within the time limits provided therein.

(c) The details are given in the attached Statement.

(d) Yes, Sir.

(e) The defaulting companies and officers in default

are liable to prosecution under Sections 162 and 220 of the Companies Act. In cases, where substantial delays in filing these returns are noticed as a result of the inspection conducted under Section 209A of the Companies Act, 1956, penal action is initiated under the aforesaid provisions of the Companies Act.

#### Statement

##### *Number of Companies which have not filed annual Returns/Balance Sheets*

Year	Annual Returns	Balance Sheets
1994	100039	103360
1995	146079	147203
1996	187572	183539

Note 1. The figures for 1994 do not include information in respect of Registrar of Companies, Jammu & Kashmir where the records were destroyed due to fire.

Note 2. The above figures include companies which the defunct and are not carrying any business.

[Translation]

#### Loan to States

584. SHRI JAI PRAKASH AGARWAL: Will the Minister of FINANCE be pleased to state:

(a) the details of loan taken by State Governments from the Union Government as on date;

(b) the details of such States which have requested the Union Government for additional loan during the current financial year;

(c) whether the National Capital Territory of Delhi Government is also included in these States;

(d) if so, the time by which the additional loan is likely to be granted; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) State-wise details of loan taken from Ministry of Finance as on 31.3.97 are given in the attached Statement.

(c) The National Capital Territory of Delhi Government is not included in these States.

(b), (d) and (e) The States of Andhra Pradesh, Manipur, Mizoram, Nagaland, Orissa and Rajasthan have requested for loans for the purpose of tiding over ways and means difficulties/to bridge gap in resources etc. These states have been extended financial assistance by means of grants of ways and means advance recoverable during